

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 212
444/252/ND/2020

IN THE MATTER OF:

M/s. Dynamik Developers Private Limited

...APPELLANT

Vs.

ROC NCT of Delhi & Haryana

...RESPONDENT

Section

Under Section 252

**Order delivered on 15.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

For the ROC

For the Income Tax Department

:Mr. Himanshu Harbola, Advocate

:

**:Ms. Lakshmi Gurung Sr. St.
counsel and Ms. Adeeba Mujahid,
Jr. St. Counsel along with Mr.
Ankit Singh, Advocate**

ORDER

Heard the submissions made by the counsel for the appellant as well as counsel for the Income Tax Department. No one is present on behalf of the AROC at the time of hearing of the matter. Let counsel for the Income Tax Department as well as ROC file their reply before 22.12.2020. Post the matter to 22.12.2020.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**

(Anjula)